

(c) whether any discussion has been held with States because we are having federal structure and police and law and order are subject of State; and

(d) if so, the details thereof and efforts made to make police administration more transparent and accountable?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Bureau of Police Research and Development (BPR&D) has developed a concept paper on SMART/ Modern Police Stations and circulated it for obtaining views of all State Governments/ Union Territories Administrations.

“Public Order” and “Police” are “State Subjects” falling in Entry 1&2 of List-II of the Seventh Schedule of the Constitution of India. The State Governments/ UT Administrations implement various police reform measures.

Peace agreement signed with extremist outfits in North-East

†1177. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that agreements regarding peace have been signed with the extremist outfits active in the North-East;

(b) if so, the details thereof;

(c) if not, by when the North-East will be free from the clutches of extremism; and

(d) the details of the extremist outfits still active in the North-East?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Government has always shown its willingness to enter into peace dialogue with any insurgent group which abjures violence. In North-Eastern States, peace talks with various insurgent groups are continuing. In Assam, United Liberation Front of Assam [ULFA/Pro-talk], National Democratic Front of Bodoland/Progressive [NDFB/P], NDFB/Ranjan Diamary [NDFB/RD], Karbi Longri NC Hills Liberation Front [KLNLF] have signed Suspension of Operation (SoO) agreements. In Nagaland, National Socialist Council of Nagaland/Isak Muivah [NSCN/IM] has signed a framework agreement and NSCN/ Khole Kitovi and NSCN/Reformation of Nagaland have signed ceasefire agreement

† Original notice of the question was received in Hindi.

with the Government. In Manipur, a total of 25 UG outfits, under two conglomerates (United Progressive Front [UPF – 8], Kuki National Organisation [KNO – 17]) have also signed Suspension of Operation with the Government. Pursuant to the policy of talks, various insurgent outfits viz. United People's Democratic Solidarity [UPDS], Dima Halam Daogah [DHD] of Assam and Achik National Volunteer Council [ANVC] and ANVC/B of Meghalaya have signed Memorandum of Settlement (MoS) with the Government and dissolved themselves. As a result, a number of cadres of insurgent outfits have surrendered after laying down arms and joined the mainstream of society. Other insurgent groups who are still indulging in violent/unlawful activities are being dealt with by the Central Armed Police Forces and the State Police through Counter-Insurgency Operations.

(d) The details of major militant/insurgent outfits operating in the North-Eastern Region are given in the Statement.

Statement

Major militant/insurgent groups active in the North-Eastern States

Assam

- (i) United Liberation Front of Assam (ULFA)
- (ii) National Democratic Front of Bodoland (NDFB)
- (iii) Kamtapur Liberation Organization (KLO)

Manipur

- (i) People's Liberation Army (PLA)
- (ii) United National Liberation Front (UNLF)
- (iii) People's Revolutionary Party of Kangleipak (PREPAK)
- (iv) Kangleipak Communist Party (KCP)
- (v) Kanglei Yaol Kanba Lup (KYKL)
- (vi) Manipur People's Liberation Front (MPLF)
- (vii) Revolutionary People's Front (RPF)
- (viii) Coordination Committee Cor-Com (conglomerate of six valley-based UG outfits)

Meghalaya

- (i) Hynniewtre National Liberation Council (HNLC)
- (ii) Garo National Liberation Army (GNLA)

Tripura

- (i) All Tripura Tiger Force (ATTF)
- (ii) National Liberation Front of Tripura (NLFT)

Nagaland

- (i) National Socialist Council of Nagaland (Isak Muivah) [NSCN(I/M)]
- (ii) National Socialist Council of Nagaland (Khplang) [NSCN(K)]
- (iii) National Socialist Council of Nagaland (Khole-kitovi) [NSCN(KK)]
- (iv) National Socialist Council of Nagaland (Reformation) [NSCN(R)]

Cancellation of registration of a global environment group

1178. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the registration of a global environment group has been withdrawn by the competent authority;
- (b) whether the cancellation of the registration follows findings of violations of Foreign Contributions Regulation Act (FCRA) and alleged activities against national interest;
- (c) whether the group was given an opportunity for placing its version on Government's allegations as ordered by the Hon'ble High Court of Madras; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) The acceptance and utilization of foreign contribution is regulated under Foreign Contribution (Regulation) Act, 2010 (FCRA) and Foreign Contribution (Regulation) Rule, 2011 (FCRR) framed thereunder. FCRA and FCRR came into force with effect from 01.05.2011. They provide for procedure to grant registration and prior permission for receipt of foreign contribution and its utilization, maintenance of accounts, inspection of accounts of the association etc. They also prescribe various offences and penalties that may be imposed, including suspension and cancellation of registration in case of violation of the provisions of FCRA and FCRR.

Expeditious action is taken as and when adverse inputs of violations of provisions of the Act are received against any association. Recently, during the course of the